The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1965
Act 3 of 1965

Keyword(s):
The Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961

THE UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) ACT, 1965*

(U. P. ACT NO. III OF 1965)

†[Authoritative English Text of the Uttar Pradesh Ganna (Kraya-Kar) (Sanshodhan) Adhiniyam, 1965.]

AN ACT

Further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1965.

2. In sub-section (1) of section 3 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961—

(i) in clause (a) for the words “naye Paise” the word “Paise” shall be substituted; and

(ii) in clause (b) for the words “twenty-five Naye Paise per quintal”, the words “fifty Paise per quintal” shall be substituted.

3. (1) The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Ordinance, 1965 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had commenced on the seventh day of January, 1965.

*(For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated February 23, 1965.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 19, 1965 and by the Uttar Pradesh Legislative Council on March 3, 1965.)

†(Received the Assent of the Governor on March 12, 1965 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated March 19, 1965.)

PSUP—A. P. 19 Genl. (Leg.)—1965. 1862. (M)
उत्तर प्रदेश ग्राम (क्षेत्र-कर) (संबोधन) अधिनियम, 1970
(उत्तर प्रदेश अधिनियम संख्या 1, 1971)

उत्तर प्रदेश विधान सभा ने दिनांक 14 दिसम्बर, 1970 को तथा उत्तर प्रदेश विधान परिषद्
के 17 दिसम्बर, 1970 को की बैठक में स्थीरता किया।

'भारत का संविधान' के प्रतिवेदन 200 के प्रतिरूप राज्यपाल ने दिनांक 2 जनवरी, 1971
स्वीकृत प्रदान की तथा उत्तर प्रदेशीय सरकारी प्रसाधारण गांठ में दिनांक 4 जनवरी,
1971 को प्रकाशित हुआ।

उत्तर प्रदेश ग्राम (क्षेत्र-कर) अधिनियम, 1961 में संबोधन के लिये

अधिनियम

भारत गणराज्य के इक्सीसवें वर्ष में एतदुरा निम्नलिखित अधिनियम बनाया जाता है:—

1.—(1) यह अधिनियम उत्तर प्रदेश ग्राम (क्षेत्र-कर) (संबोधन) अधिनियम, 1970
संचालित नाम तथा प्रारंभ

(2) यह 11 दिसम्बर, 1970 को प्रकाशित हुआ समाप्त जाओगी।

2.—उत्तर प्रदेश ग्राम (क्षेत्र-कर) अधिनियम, 1961, जिसे भारत मुख्य अधिनियम बनाया गया है
रा 3 में—

(1) उपधारा (3) में—

(क) धर्म तथा वार्ता "6 प्रतिकूल" के स्थान पर शब्द "12 प्रतिकूल" रख दिये जायें;

(ख) प्रारंभ में, निम्नलिखित स्पष्टीकरण बढ़ा, दिया जाय धर तस्वीर से बढ़ाया
गया समाप्त जाय, प्रारंभी—

"स्पष्टीकरण—यह उपधारा के प्रधान देव ब्याज, मल्ल ही ऐसे ब्याज के नियंत्रण,
ण या माम कोई धर या मार्ग किसी प्राधिकारी द्वारा दिया ध्याय या जारी किया गया
बसूल किया जा सकता।"

(2) उपधारा (5) में गठ, धर्म तथा कोड "न अधिनियम के प्रधान कर
ण के प्राधिकार या उपराधा (3) के ब्याज या प्रारंभ की माम, या उपराधा (4) के प्रधान देव के
रा से शुभ कोई अभिलिख" के स्थान पर, धर, धर्म तथा कोड "यह अधिनियम के प्रधान
रण के प्राधिकार या उपराधा (4) के प्रधान देव के भारतकन्द्र के प्राधिकार से सुभ कोई अभिलिख,
अरे, उसे सुचना होने के तीस विचरण के सीरे" रख दिये जाय धर तस्वीर से रख गये हमारे
जान जाय:।

3—किसी ब्याज अधिकार के किसी प्रतिकूल निर्णय, विधि या धर देव के होते हुए भी, मूल
ब्याजकरण
ण की धारा 3 की उपराधा (3) के ब्याज देव किसी ब्याज की बसूल के लिये निर्णय कर धर कोई
कहे पहऱे ब्याज कहे ब्याज तथा सबके सब रही सबसे बागानी मामो इस अधिनियम की धारा 2 के
(1) (व) एवं (2) के प्रवचन भी सार्वजनिक संबंध में, धर तस्वीर ऐसे अधिनियम के
के में प्रव धर या धर के करण के प्राधिकार, के देव कोई भी ब्याज कहे अधिकार या
सार्वजनिक के प्राधिकार के प्रव ऐसे अधिनियम के निर्णय, या माम के किसी धारा या नोटिस के होने के करण न तो प्राधिकार समाप्त जाय धर तस्वीर
होगी।

4—उत्तर प्रदेश कर तथा मुख्य विधि (संबोधन) संविधान, 1970 का समय 5 एतदुरा
किया जाता है।

उत्तर प्रदेश ग्राम, संख्या 14, 1970 का
निर्णय

(उपदेश और कार्यों के निर्धार के लिये कृपया 14 दिसम्बर, 1970 का सरकारी प्रसाधारण
देखिए)
THE UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) ACT, 1974

[U. P. ACT NO. 24 OF 1974]

[Authoritative English Text of the Uttar Pradesh Ganna (Kraya Kar) (Sanskodhan) Adhiniyam, 1974]

AN ACT

Further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, with a view to providing for the creation of two special funds, one earmarked for sugarcane research and development and the other for rehabilitation, modernisation and establishment of sugar factories in Uttar Pradesh.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1974.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, specify.

2. In section 8 of the U. P. Sugarcane (Purchase Tax) Act, 1961, hereinafter referred to as the principal Act:—

(a) in sub-section (1), in clause (a), for the words “sixty-seven paisa”, the words “one rupee” shall be substituted;

(b) after sub-section (9) the following sub-sections shall be inserted, namely:—

“(10) At the beginning of each financial year, after due appropriation has been made by law, the State Government shall withdraw from and out of the Consolidated Fund of the State an amount equivalent to the proceeds of the tax levied under clause (a) of sub-section (1), to the extent that the rate of tax exceeds sixty paisa per quintal of sugarcane, recovered by it during the preceding financial year, and place it to the credit of the two separate funds named below in the following proportions, namely:—

(a) one-third share to the credit of the Uttar Pradesh Sugarcane Research and Development Fund, and

(b) two-third share to the credit of the Uttar Pradesh Sugar Factories Rehabilitation, Modernisation and Establishment Fund.

(11) The Credit of the proceeds referred to in sub-section (10), to the two separate funds referred to in that sub-section shall be an expenditure charged on the Consolidated Fund of the State.

(12) The maintenance and the operation of the said two funds shall be vested in a Committee to be called the Uttar Pradesh Sugar Special Funds Committee, consisting of the following persons, namely:—

(a) the Secretary to the State Government in the Sugar Industry Department, who shall be the Convener of the Committee;

(b) the Chairman of the U. P. State Sugar Corporation Limited;

(c) the Cane Commissioner, Uttar Pradesh.

(13) The Committee referred to in sub-section (12) shall be a body corporate with perpetual succession, and may sue and be sued by the said name, and shall have power to invest moneys belonging to the funds in such manner as it deems fit and to spend them on the objects indicated in the respective names of the funds.”

* (For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated July 10, 1974.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on July 17, 1974 and by the Uttar Pradesh Legislative Council on August 7, 1974.

(Received the Assent of the Governor on August 13, 1974, under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated August 13, 1974.)
THE UTTAR PRADESH SUGARCANE (PURCHASE TAX),  
(AMENDMENT) ACT, 1976  
[U. P. ACT NO. 44 OF 1976;  
[Authoritative English Text of the Uttar Pradesh Ganna (Krjayakar) (Sanskodhim) Adhiniyam, 1976]  
AN ACT  
further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961  
IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India  
as follows:—  
1. This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1976.  
2. In section 7 of the U. P. Sugarcane (Purchase Tax) Act, 1961, after sub-section (1), the following sub-section shall be inserted, namely:—  
   "(1-A) Without prejudice to any other remedy provided by this Act, the power conferred on the Sugar Commissioner by sub-clause (iii) of clause (b) of sub-section (1) may also be exercised in case the unit is being worked without the tax due under this Act being paid."
No. 718(2)/XVII-V-1-1(KA)-21-1989

Dated Lucknow, April 10, 1989

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following-English translation of the Uttar Pradesh Ganna (Krya-Kar) (Sanshodhan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 13 of 1989) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 8, 1989.

THE UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) ACT, 1989

(U.P. Act No 13 of 1989)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961

It is hereby enacted in the Forthieth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1989.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 3 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, in sub-section (1), for clause (a), the following clause shall be substituted, namely:

“(a) a factory at such rate not exceeding ten percent of the per quintal price of sugarcane, as the State Government may notify in this behalf, and”

By order,

NARAYAN DAS,
Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Ganna (Kraya-Kar) (Sanskodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 6 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 20, 1990.

THE UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) ACT, 1990

(U. P. ACT NO. 6 OF 1990)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

Further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961.

It is hereby enacted in the Fortyeth Year of the Republic of India as follows:

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on October 7, 1989.

Amendment of section 3 of U.P. Act no. IX of 1961

2. In section 3 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, in sub-section (1), for clause (b), the following clause shall be substituted, namely:

"(b) a unit, at the rate of one rupee and fifty paise per quintal, or at such higher rate not exceeding ten percent of the per quintal price of sugarcane as the State Government may notify in this behalf."

By order,

NARAYAN DAS,
Sachiv.
No. 1671 (2)/XVII-V-1—1(KA) 27-1995

Dated Lucknow, August 25, 1995

In pursuance of the provisions of clause (3) of Article 343 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Gana (Kraya-Kar) Samriddhata Adhiniyam, 1935 (Uttar Pradesh Adhiniyam Sankhya 27 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 25, 1995.

THE UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) ACT, 1995

(UP. ACT NO. 27 OF 1995)

[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961.

It is hereby enacted in the Forty-sixth year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on April 21, 1995.

2. In section 3 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, hereinafter referred to as principal Act, —

(i) for sub-section (10), the following sub-section shall be substituted, namely:—

"(10) At the beginning of each financial year, after due appropriation has been made by law, the State Government shall withdraw from and out of the Consolidated Fund of the State an amount equivalent to fifty per cent of the proceeds of the tax levied under clause (a) of sub-section (1) recovered by it during the proceeding financial year and place the amount so withdrawn to the credit of the four separate funds named below in the following proportions, namely:—

(a) thirty six per cent to the Uttar Pradesh Sugarcane Research and Development Fund;

(b) twenty four per cent to the Uttar Pradesh Sugar Factories Rehabilitation, Modernisation and Establishment Fund;

(c) thirty per cent to the Uttar Pradesh Loan Assistance for Payment of Sugarcane Price Fund:

Provided that the aggregate amount to be placed at the credit of this Fund shall not exceed rupees fifteen crores and any amount beyond that available shall instead be credited to the Funds mentioned in clauses (a) and (b) in the proportion of sixty per cent and forty per cent respectively;

(d) ten per cent to the Kalyan Nidhi.";

(ii) for sub-section (12) the following sub-section shall be substituted, namely:—

"(12) The maintenance and the operation of the said four Funds shall be vested in a Committee, to be called the Uttar Pradesh Sugar Special Funds Committee, consisting of the following persons, namely:—

(a) the Secretary to the State Government in the Sugar Industry Department, who shall be the Chairman and Convenor of the Committee:

(b) the Cane Commissioner, Uttar Pradesh:

(c) the Secretary to the State Government in the Finance Department or his nominee not below the rank of Joint Secretary.";
(iii) for sub-section (13), the following sub-section shall be substituted, namely:—

"(13) The Committee referred to in sub-section (12) shall be a body corporate and shall have the power to—

(i) invest moneys belonging to the Funds in such manner as it deems fit and to spend them on the objects indicated in the respective names of the Funds; and

(ii) transfer moneys from one Fund to another with the condition that such Fund shall be replenished by retransferring the moneys from the Fund it was transferred to."

3. (1) The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Ordinance, 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,

Pramukh Sochiv.
No. 260/VII-V-1-1 (ka)-5-2006

Dated Lucknow, March 17, 2006

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Ganna (Kraya Kar) (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 5 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2006.

THE UTTAR PRADESH SUGARCANE (PURCHASE TAX)
(AMENDMENT) ACT, 2006
(U.P. ACT NO. 5 OF 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961.

IT IS HEREBY enacted in the Fifty-seventh year of the Republic of India as follows:–

Short title

1. This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 2006.
2. In section 4 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961 for sub-section (1) the following sub-section shall be substituted, namely:—

"No unit other than a unit comprising vertical crusher (Urdhwa Kolhu) or vertical power crusher (Urdhwa Shakti Chalit Kolhu) for manufacture or production of gur or rab by crushing sugarcane or a unit which has obtained a licence under the Uttar Pradesh Khandsari Sugar Manufactures Licensing Order, 1967, shall without obtaining a licence from the Sugar Commissioner, carry on or undertake any process connected with the manufacture or production of gur or rab:

Provided that a licence granted or renewed under the U.P. Sugarcane Cess Act, 1956, or purported to have been granted or renewed thereunder, shall be deemed to be a licence granted, or renewed, as the case may be, under this Act, for the period for which it was granted or renewed as if this Act had been in force during the aforesaid period and on all material dates."

STATEMENTS OF OBJECTS AND REASONS

The manufacture or production of Gur or Rab by crushing sugarcane is being done by small farmers and small cottage industries by the help of vertical crusher (Urdhwa Kolhu) or vertical power crusher (Urdhwa Shakti Chalit Kolhu). Such small farmers and small cottage industry owners have to face difficulties in obtaining licence under the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961. It has, therefore, been decided to amend the said Act to exempt the said units from obtaining licences.

The Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Bill, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Ganna Vidhi (Sansthodhan) Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 23 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 27, 2008.

THE UTTAR PRADESH SUGARCANE LAWS (AMENDMENT) ACT, 2008

(U.P. ACT NO. 23 OF 2008)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953 and the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961.

It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows :-

CHAPTER-I

Preliminary

Short title

1. This Act may be called the Uttar Pradesh Sugarcane Laws (Amendment) Act, 2008.

CHAPTER-II

Amendment of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953

2. In section 2 of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953 hereinafter in this Chapter referred to as the principal Act, —

(a) after clause (i) the following clause shall be inserted, namely :-

(i-i) “Ethanol” means anhydrous ethyl alcohol of minimum 99 percentage strength, produced directly either from sugarcane juice or B-Heavy molasses or both.
Explanation:— When a sugar factory, produces ethanol directly from sugarcane juice of B-Heavy molasses, the recovery rate in case of such sugar factory shall be determined by considering every six hundred litres of ethanol so produced as equivalent to one ton production of sugar.

(b) for clause (j) the following clause shall be substituted, namely :—

"(j) 'Factory' means any premises including the precincts thereof wherein twenty or more workers are working or on any day during the proceeding twelve months and in any part of which any manufacturing process connected with the production of sugar by means of vacuum pan process or ethanol either directly from sugarcane juice or molasses, including B-Heavy molasses, or both as the case may be, is being carried on or is ordinarily carried on with the aid of mechanical power."

3. In section 17 of the principal Act in sub-section (5), in clause (a) for the words "on the security of sugar" the words "on the security of sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses)" shall be substituted.

CHAPTER-III
Amendment of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961

4. In section 3-A of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, hereinafter in this chapter referred to as the principal Act,—

(a) in sub-section (1), in the first and second provisos for the word "sugar" wherever occurring the words "sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses)" shall be substituted.

(b) in sub-section (2) for the words "per bag of sugar" wherever occurring, the words "per bag of sugar or per sixty litres of ethanol (directly produced from the sugarcane juice or B-Heavy molasses)" shall be substituted.

(c) for sub-section (3) the following sub-section shall be substituted, namely :—

"(3) At the end of crushing season or as the case may be, immediately after the closure of the factory for the crushing season the assessing authority shall workout and specify a revised rate of payment per bag of sugar or per 60 litres of ethanol (directly produced from the sugarcane juice or B-Heavy molasses) by taking into account the quantity of sugarcane purchased for the factory and the sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses) produced in the factory during the current crushing season, and where the rate is reduced or increased on such revision, the excess paid or the shortfall, as the case may be, shall be spread over the remaining stock of the said sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses), and the amount to be paid before removal of each such remaining bag of sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses) be reflected accordingly, and if no such sugar or ethanol remains in stock then the owner shall be entitled to a refund or pay the balance, as the case may be."

Amendment of section 3-A of U.P. Act no. 9 of 1961
(d) in sub-section (4) for the word "sugar" wherever occurring, the words "sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses)" shall be substituted.

(e) in sub-section (5) for clause (b) the following clause shall be substituted, namely:—

"(b) sub-section (4) of that section shall apply with the modification that where the assessing authority is satisfied that the owner of a factory has removed or caused to be removed any sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses) in contravention of the provision of this section or has failed to account fully for the sugar produced or ethanol (directly produced from the sugarcane Juice or B-Heavy molasses) in the factory or deposited by him under the first proviso to sub-section (1) the person liable to pay the tax shall in addition to the amount payable under sub-section (1) in respect of the quantity of sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses) so removed or unaccounted for, be also liable to pay by way of penalty a further sum not exceeding one hundred percent of the sum so payable."

5. In section 8 of the principal Act, in the proviso for the words "any sugar" the words "any sugar or ethanol (directly produced from the sugarcane juice or B-Heavy molasses)" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Several Countries of the world are successfully blending ethanol in petrol. The Government of India has made 5% ethanol blending in petrol. During experiments and researches it has been proved that approximately 25% of ethanol can successfully be blended in petrol. With a view to increasing the availability of ethanol, the Government of India has amended the Cane (Control) Order, 1966 and thereby permitted the sugar factories to produce ethanol directly from sugarcane juice or B-Heavy molasses.

The Uttar Pradesh is a prominent State in producing sugarcane and sugar, even though several sugar factories could not make payment of cane price timely which makes cane growers aggressive. Under the above circumstances it has become necessary to permit the sugar factories of the State to produce ethanol directly from sugarcane juice or B-Heavy molasses to improve economic condition thereof so that they may become enable to make payment of cane price timely.

It has therefore, been decided to amend the Uttar Pradesh Cane (Regulation of Supply and Purchase) Act, 1953 and the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961 to provide for authorising sugar factories in the State to produce ethanol directly from sugarcane juice or B-Heavy molasses.

The Uttar Pradesh Sugarcane Laws (Amendment) Bill, 2008 is introduced accordingly.

By order,

S.M.A. ABIDI

Pramukh Sachiv